

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/301/ (IB)/2017
NAME OF THE PETITIONER(S) : K.P. JEYARAM & SHOBA JEYARAM
NAME OF THE RESPONDENT(S) : RADHA EXPORTS INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

T V VINEETH kumar
K. Subramanian

Counsel for Petitioner
Counsel for Respondent

Member
K. Subramanian

ORDER

Counsel for Petitioner present. The matter has been transferred from the Hon'ble High Court to this Bench. It is seen from the record that the Petitioner has not been complied with the provisions of section 7(3)(b) of the I&B Code, 2016. Therefore, the petition abates and the same is dismissed with the liberty to the Petitioner to file afresh, if so advised.

Sd/-
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

Sd/-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)